

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Rupees twenty six lakhs approximately.

(b) Constant liaison is maintained with the State Governments and with their help, Civil Police, Government Railway Police and Railway Protection Force are posted to safeguard the railway property on such occasions.

**Extra Staff to do heavy workload
(Northern Railway)**

138. SHRI RAJDEO SINGH: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 1027 on the 19th November, 1974 regarding non-implementation of Miabhoy Tribunal report on Northern Railway and State:

(a) whether the General Manager, Northern Railway has referred some points to the Railway Board for clarification;

(b) if so, whether he has demanded extra staff for Hours of employment Branch as the workload will be heavy; and

(c) if so, the time when decision, will be taken?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes.

(b) Yes.

(c) The question sanctioning extra staff is receiving active consideration.

Circulation of revised rates of certain allowances

139. SHRI RAJDEO SINGH: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 2949 on the 3rd December, 1974 regarding circulation of revised rates of certain allowances and state:

(a) whether the revised rates of Night Duty Allowance, National Holiday Allowance, Travelling Allowance, Acting Allowance, Messing Allowance and other Allowances etc. have not been circulated by the Railway Board so far; and

(b) if so, the date upto which the orders notifying the rates will be issued?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). The revised rates of Messing Allowance for trainees have been finalised and will be notified in a few days' time.

As regards Night Duty Allowance, a decision has been taken as to the basis on which this allowance should be calculated and the revised rates are expected to be issued in a few weeks' time.

It will take some more time to finalise the revised rates of other allowances.

Duty hours fixed by Miabhoy Tribunal

140. SHRI RAJDEO SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Miabhoy Tribunal has not added duty of 96 hours plus preparatory and complementary duty in its report;

(b) whether the Railway Board too ignored those who have to do preparatory and complementary duties as they will be compelled to do extra-duty with no overtime allowance or benefit which while most of the others will get after 96 hours of duty; and

(c) if so, what steps the administration propose to take to remove this injustice?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Para 6.226 (5) (D)(a) and (b) of the Report of Decisions by N. M. Miabhoy (copies of

which have been placed in the Library of the Sabha) are reproduced below for ready reference:

"6.226 (5)(D) (a) Preparatory and/or complementary work, which expression also includes taking over and handing over charges, can be demanded from workers in regard to work which must necessarily be carried on outside the limits laid down for the general working of an establishment, branch or shift.

(b) The concerned administrations will determine, in the light of the propositions hereinafter mentioned, the time required for preparatory and/or complementary work in regard to each classification of worker or workers and, if such time requires to be included in rosters, it shall be so done."

In para 6.59 of the same Report it is clearly stated that "I prefer the view that preparatory and complementary work should not be reckoned as overtime."

(b) Government have accepted the Decisions of the Tribunal

(c) Government does not consider that any injustice has been done.

Mismanagement of Aluminium Corporation of India Limited, Asansol

141. SHRI NOORUL HUDA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether his Ministry's attention has been drawn to the malpractices and mismanagement of the Aluminium Corporation of India Limited, Asansol;

(b) if so, the salient features thereof; and

(c) whether any investigation has been ordered into the affairs of the Company?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). The

following allegations against the company have been brought to the notice of the Government.

(1) Declaration of Lock out with a notice to the Government demanding various concessions,

(2) Capitalisation from reserve and surplus of Rs. 87.5 lacs in the year 1971-72 when the company was running at a loss,

(3) Issue of bonus shares by the company.

(c) An investigation under Industries (Development and Regulation) Act, 1951 has been conducted and the report is under examination of the Department of Mines.

An inspection under section 209 (4) of the Companies Act, 1956 has also been ordered.

Postponement of bye-elections for Trivandrum Parliamentary Constituency and 48 Assembly Constituencies in Bihar

142. SHRI NOORUL HUDA:

SHRI A. K. GOPALAN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the reasons for postponing the bye-elections for the Trivandrum Parliamentary constituency and forty eight Assembly constituencies in Bihar for an indefinite period?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SAROJNI MAHISHI): The bye-election from 19-Trivandrum Parliamentary constituency was deferred on account of threatened strike by a large section of Government employees.

The bye-elections to fill vacancies in the Bihar Legislative Assembly could not so far be held owing to the situation prevailing in the State.